

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 201
IB-13/ND/2020**

IN THE MATTER OF:

Mr. Preet Singh

...PETITIONER

Vs.

Ultimate Infovision Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

Order delivered on 05.03.2020

Coram:

SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :Mr. Puran, Advocate

**For the Respondent/ Corporate-debtor :Mr. Rohil Mehra and Mr. Plash
Mittal, Advocates**

ORDER

Vide order passed by the Hon' ble Apex Court in Writ Petition (Civil)

No. 26/2020 in which the Hon' ble Apex Court has passed the order:-

**“Status quo, as of today, with respect to the pending applications,
shall be maintained in the meanwhile.”**

Let the case be placed after disposal of the Writ Petition (Civil) No.
26/2020. Post the matter to 1st April, 2020.



**(V.K. Subburaj)
Member (T)**



**(Anni Ranjan Kumar Sinha)
Member (J)**